



सत्यमेव जयते

भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA  
भारत सरकार /Government of India



Dated : 18<sup>th</sup> October, 2018

**DIRECTION**

**Subject: Direction under section 13, read with sub clauses (i), (ii), (iii), (v) and (vi) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 on provision of Interconnection.**

**No. 6-6/2017-BB&PA** Whereas the Telecom Regulatory Authority of India (hereinafter referred to as the Authority), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) [hereinafter referred to as TRAI Act], has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of license; to ensure technical compatibility and effective inter-connection between different service providers and to ensure the quality of service provided by the service providers so as to protect the interest of the consumers of telecommunication service;

2. And whereas, in exercise of the power under section 13, read with sub clauses (i), (ii), (iii), (v) and (vi) of clause (b) of sub-section (1) of section 11, of TRAI Act, 1997, the Authority, vide its Direction No.409-9/2005-FN dated 7<sup>th</sup> June, 2005 and its corrigendum No.409-9/2005-FN dated 28<sup>th</sup> July, 2005, in order to ensure compliance of terms and conditions of license and effective interconnection between service providers and to protect consumer interest, directed all service providers to provide interconnection on the request of the interconnection seeker within 90 days of the applicable payments made by the interconnection seeker.

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3. And whereas, all service providers were also directed to furnish compliance report on quarterly basis by the 10<sup>th</sup> of the month following the end of the quarter.

4. Whereas, with the issue of "The Telecommunication Interconnection Regulation, 2018" dated 01.01.2018 and "The Telecommunication Interconnection (Amendment) Regulations, 2018" dated 05.07.2018, in exercise of the powers under section 36, read with sub-clauses (ii), (iii) and (iv) of clause (b) of sub-section (1) of section 11, of the TRAI Act, 1997, the framework for provisioning of ports has been revised from 90 days of the applicable payment made by the interconnection seeker to 42 working days, upon receipt of the request of ports from interconnection seekers, to ensure provisioning of ports for initial interconnection and augmentation of ports at POIs.

5. Now, therefore, the Authority in exercise of powers conferred upon it under section 13, read with sub-clauses (i), (ii), (iii), (v) and (vi) of clause (b) of sub-section (1) of section 11, of the TRAI Act, 1997, hereby withdraws the direction No. 409-9/2005-FN dated 07.06.2005.



(Sunil Kumar Singhal)

Advisor (BB&PA)

To,

All service providers holding Unified License, Universal Access Service License, Cellular Mobile Telephone Service License, Basic Service Operators, NLDOs and ILDOs.